

Preliminary investigations on these sites were carried out by a Technical Committee constituted by the Department of Atomic Energy. Presently, a Site Selection Committee constituted by the Department of Atomic Energy is reviewing the work done by the Technical Committee. This is part of the ongoing site investigations to meet the future needs of the nuclear power programme.

[*Translation*]

#### **Scheme for Beedi Workers**

3251. SHRI ANAND AHIRWAR: Will the Minister of LABOUR be pleased to state:

(a) whether the Government have conducted any survey regarding the implementation of schemes for Beedi Workers;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b). No survey has been conducted regarding implementation of Schemes for Beedi Workers.

(c) It was not considered necessary as periodical review and monitoring on the implementation of the existing schemes is done.

#### **Industrial Units by Women Entrepreneurs**

3252. SHRI SOBHANADREESWARA RAO VADDE: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have any plans to encourage women entrepreneurs to start industrial units;

(b) if so, the details thereof; and

(c) the steps taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) AND THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (PROF. P.J. KURIEN): (a) It is the policy of the Government to encourage women entrepreneurs to start industrial units.

(b) and (c). A statement is enclosed.

#### **STATEMENT**

**Plans Operated By Various Government Agencies to Encourage Women Entrepreneurs to Start Industrial Units.**

The Small Industries Development Organisation (SIDO) has a programme of organising Entrepreneurial Development Programme (EDPs) exclusively for women through its network of Small Industries Service Institutes (SISIs) in the country. Similarly, exclusive EDPs are being conducted by institutions such as EDIs, CEDs etc. promoted by financial institutions & State Govts.

Development of Small industries being a State subject, some State Governments have schemes for reservation/priority in allotment of plots and industrial sheds to women entrepreneurs.

The Industrial Finance Corporation of India has a scheme of providing one time interest subsidy determinable on a case to case basis subject to a ceiling of Rs. 20,000/- to women entrepreneurs through the agencies of State Finance Corporation (SFC) and/or banks enabling the latter to set off this subsidy against the interest payable by the unit for the loan assistance availed of itself for block capital/meeting capital cost of the

project thus providing interest relief to the women entrepreneurs.

The National Small Industries Corporation provides plant and machinery under its Hire-Purchase Scheme to entrepreneurs. Women entrepreneurs are given special concessions in the rate of interest, earnest money and service charges and compared to general category of entrepreneurs. The interest charged from women entrepreneurs is 1% less than that charged from general category of entrepreneurs. In respect of supply of plant and equipment upto the value of Rs. 10 lacs under its Hire Purchase Scheme, the women entrepreneurs are required to pay only 15% as earnest money as against 20% by the general category. The service charge from general category is 3% upto Rs. 5 lacs worth of machinery, 4% above Rs. 5 lacs and upto Rs. 10 lacs and 5% for machinery above Rs. 10 lacs. The concessional rate applicable to women entrepreneurs is only 2% for machinery upto Rs. 10 lacs and 4% above Rs. 10 lacs.

Small Industries Development Bank of India has introduced a scheme - MAHILA UDYAM NIDHI - to provide equity type of assistance to women entrepreneurs setting up new industrial projects in small scale sector provided the cost of the project does not exceed Rs. 10 lacs. This assistance is in

the form of soft loans to meet the gap in equity after taking into account the promoters contribution to the project subject to a maximum of 15% of the project cost. A nominal service charge of one percent is payable annually.

### **Profits of Maruti Udyog Limited**

3253. SHRIMATI VASUNDHARA RAJE: Will the PRIME MINISTER be pleased to state:

(a) whether the profits of the Maruti Udyog Limited has been declining for the last three years;

(b) if so, the reasons therefor;

(c) whether the Government have any proposal to privatise the Maruti Udyog Ltd. in view of its steep fall in profits and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY DEPARTMENT OF HEAVY INDUSTRIES AND DEPARTMENT OF PUBLIC ENTERPRISES) (SHRI P.K. THUNGON): (a) The profits of Maruti Udyog Ltd. (MUL) for the last three years have been as follows:-

<i>Year</i>	<i>Profit before tax (Rs. in crores)</i>	<i>Profit after tax (Rs. in crores)</i>
1988-89	31.42	26.47
1989-90	50.05	41.94
1990-91	48.12	48.12
1991-92	35.79	29.07

(b) The decline in profits has taken place only in 1991-92. The cause was a fall in domestic sales, caused by increases in

excise & customs duty, rising input costs, depreciation of the rupee, need to purchase Exim scrip etc. MUL had to reduce prices to